

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 72 OF 2018 &
IA NOS. 138 & 139 OF 2018

Dated: 2nd July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

BSES Rajdhani Power Ltd.

....

Appellant(s)

Vs.

Delhi Electricity Regulatory Commission

....

Respondent(s)

Counsel for the Appellant (s) : Mr. Buddy A.Ranganadhan
Ms. Aishwarya Modi

Counsel for the Respondent(s) : Mr. Manok Kumar Sharma for
Mr. Pradeep Misra for R-1

ORDER

IA NO. 138 OF 2018

(for exemption from filing clear/typed copies of certain annexures)

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing clear/typed copies of certain annexures. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing clear/typed copies of certain annexures is granted to the Appellant. IA No. 138 of 2018 is allowed at the risk of the learned counsel appearing for the Appellant. With these observations, the instant IA stands disposed of.

IA NO. 139 OF 2018
(for exemption from clearing certain defects)

The learned counsel appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from clearing certain defects. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from clearing certain defects, as prayed for, is granted to the Appellant. IA No. 139 of 2018 is allowed at the risk of the learned counsel appearing for the Appellant. With these observations, the instant IA stands disposed of.

APPEAL NO. 72 OF 2018

List this matter on **19.07.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

vt/Js